

Central Administrative Tribunal Lucknow Bench Lucknow.

Original Application No. 521/2009

This, the 17th day of December, 2009

Hon'ble Ms. Sadhna Srivastava, Member (J)
Hon'ble Dr. A. K. Mishra, Member (A)

Sri Vikram Singh aged about 40 years son of Sh. Shiv Lal, R/o H.N. 30, Ward No. 5, Charaunda District Garaundha (Karnal). Scientist (Bio-Technology) Central Institute for Sub Tropical Horticulture Rehman Khera Lucknow (UP) India 227107.

Applicant

By Advocate Begum Sabiha Kamal

Versus

1. Union of India through Secretary, Ministry of Agriculture, New Delhi-110001.
2. Indian Council of Agricultural Research, Krishi Bhawan, New Delhi.
3. Director, Vivekanand Parvatiya Krishi Anusandhan Sansthan. (Indian Council of Agricultural Research), Almora U.P. India 263601.
4. The Director, Central Institute for Sub-Tropical Horticulture, ICAR, Rehmankhera, PO Kakori, Lucknow.
5. Dr. H.S. Gupta, Ex-Director, VPKAS, Almora (Presently Director, Indian Agricultural Research Institute, New Delhi.

Respondents

By Advocate Sri K.K. Shukla for Dr. Neelam Shukla.

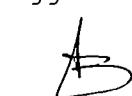
Order (Oral)

By Hon'ble Ms. Sadhna Srivastava, Member (J)

By means of this O.A., the applicant has challenged two punishment orders dated 2.4.2009 Annexure-A and 28.3.2007 Annexure- B. The counsel for the respondent raises preliminary objection that both punishment orders can not be challenged in one O.A. as it is barred by Rule 10 of CAT (Procedure) Rules, 1987.

The applicant counsel seeks permission to delete relief No. (ii) whereby, the applicant's pay has been reduced to the minimum of the scale coupled with stoppage of future increments for two years. Permission is granted. Relief claimed in Para 8. (ii) is deleted. However, liberty is granted to the applicant to file fresh O.A. if ^{so advised.}

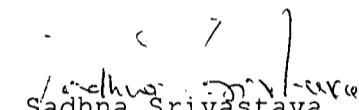
At the outset, the counsel for the applicant states that aggrieved by the order of punishment of compulsory retirement dt.



2.4.2009, the applicant has filed an appeal on 14.5.2009 as contained in Annexure A-2 which is still pending. Therefore, at this stage, the prayer of the applicant is to dispose of the O.A. with a direction to decide his pending appeal.

Accordingly, the O.A. is disposed of with a direction to the appellate authority to decide the appeal dated 14.5.2009 by reasoned and speaking order in accordance with rules within a period of 3 months from the date of receipt of copy of this order. If required, the personal hearing should be given to the applicant. No costs.


(Dr. A. K. Mishra)
Member (A)


(Ms. Sadhna Srivastava)
Member (J.)